



**Central Administrative Tribunal
Jammu Bench, Jammu**
Hearing through video conferencing

TA No.61/9232/2020

This the 30th December, 2020

Hon'ble Mr. Rakesh Sagar Jain, Member (J)

1. Mohan Lal Baby, age 49 years
S/o Late Sh.Sunder Singh,
R/o Village Mundhar,Tehsil & District Doda
2. Amar Singh Katoch aged 49 years
S/o Late Sh., Paras Ram Katoch
R/o Dhan Masta,
Tehsil Banihal
District Ramban.

.....Applicant
(Mr. Anuj Diwan Raina, Advocate)

Versus

1. State of Jammu & Kashmir
Through Chief Secretary
J&K Government, Civil Secretariat,
Jammu.
2. Commissioner/Secretary to Government,
PWD (R&B) Department
J&K Government, Civil Secretariat,
Jammu.
3. Chief Engineer
PWAD (R&B) Department,
Jammu.

..... Respondents

(Mr. Rajesh Thappa,DAG)

O R D E R (ORAL)

Hon'ble Mr. Rakesh Sagar Jain, Member (J)

Shri Anuj Diwan Raina, learned counsel for the applicant submits that the TA has become infructuous and the same may be disposed of accordingly.

2. In view of the submission of the learned counsel for the applicant, the TA is dismissed as become infructuous. No costs.

**(Rakesh Sagar Jain)
Member (J)**

Ak/-